

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 705 & 704 OF 2017 IN  
DFR NO. 1482 OF 2017**

**Dated: 25<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Sudha Agro Oils and Chemical Industries Ltd. & Ors. ... Appellant(s)  
Vs.  
Andhra Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Ms. Prerna Singh for R-2

**ORDER**

**I.A. No. 705 of 2017  
*(Appln. for leave to appeal)***

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

The Respondents have been served. Ms. Prerna Singh appears on behalf of Respondent No.2. Other respondent, though served, is not represented.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

**IA NO. 704 OF 2017**  
*(Appln. for condonation of delay)*

There is 116 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. Ms. Prerna Singh appears on behalf of Respondent No.2. Other respondent, though served, is not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**DFR No. 1482 of 2017**

Registry is directed to number the appeal. The main appeal is taken on board.

We have heard learned counsel for the parties. Admit. Issue notice to the respondents returnable on 09.01.2018. Ms. Prerna Singh takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **09.01.2018**. In the meantime, learned counsel for the respondents may file reply on or before 23.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)**  
**Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)**  
**Chairperson**